

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 151**

TO BE ANSWERED ON MONDAY 14<sup>TH</sup> SEPTEMBER, 2020 BHADRAPADA 23, 1942 (SAKA)

**VIVAD SE VISHWAS ACT 2020**

151. SHRI MALOOK NAGAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether there is any proposal under the consideration of the Government to amend the Direct Tax Vivad se Vishwas Act, 2020 so as to clearly indicate the status of interest and penalty on Tax deducted at Source(TDS);
- (b) if so, the details thereof;
- (c) whether the businessmen of the country are facing many problems owing to the ambiguity in the interest and penalty on TDS in the said Act, resulting in an outstanding recovery of lakhs and crores of TDS; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN MINISTRY OF FINANCE  
(SHRI ANURAG SINGH THAKUR)

- (a) There is no such proposal under consideration.
- (b) Does not arise.
- (c) and (d) After enactment of the Direct Tax Vivad se Vishwas Act, 2020 (3 of 2020) on 17th March, 2020, queries in respect of *inter alia* settlement of disputes related to tax deducted at source, interest or penalty under the said Act were clarified in the form of answers to frequently asked questions (FAQs) vide Circular No. 9/2020, dated 22nd April, 2020, of Central Board of Direct Taxes.

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